

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2870
ANSWERED ON 05TH DECEMBER, 2019

STANDARD BRIGHTNESS LEVEL OF LIGHTS IN VEHICLES

2870. SHRI RAM SWAROOP SHARMA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether any norms have been prescribed for fixing lights as per standard brightness level in vehicles;
- (b) if so, the details thereof;
- (c) whether the Government is taking any action against those who install lights with brightness level exceeding the prescribed norms and if so, the details thereof; and
- (d) if not, the remedial measures taken by the Government in this regard?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) and (b) Yes Sir. Ministry has notified Automotive Indian Standards (AIS) - 008 and Automotive Indian Standards (AIS) - 012 which deals with Installation and Performance Requirements of Lighting and Light – Signaling Devices for Motor Vehicles.
- (c) The implementation of Central Motor Vehicles Rules, 1989 comes under the purview of State/UT Government.
- (d) Section 182A of the Motor Vehicle Act, 1988 has provisions for punishment for offences relating to construction, maintenance, sale and alteration of motor vehicles and components fails to comply with the provisions of Chapter VII of the Motor Vehicles Act or the rules and regulations made thereunder.
